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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

**IA 324/2017 In CP(CAA) 79/NCLT/AHM/2017
With CA(CAA) No. 43/NCLT/AHM/2017**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.10.2017**

Name of the Company: Enrich Steels Pvt. Ltd.

Section of the Companies Act: Sections 230-232 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Dharmishta Raval	Advocate	Re Enrich	<u>D Raval</u>

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ORDER

Learned Advocate Ms. Dharmishta Raval present for Applicant in IA 324/2017.

This Application is filed by the demerged Company seeking dispensing with the holding of the secured creditors on the ground that both secured creditors have been paid their loan amounts by the demerged company.

In support of the contention petitioner filed no dues certificates issued by ICICI Bank and Central Bank of India who are the secured creditors of the demerged company as on 31.12.2016 and as on the date of meeting.

It appears that chairman entrusted with the job of conducting meeting of secured creditors of the demerged company reported that secured creditors are not present for the meeting.

Considering all above circumstance since there are no secured creditors as on today in respect of demerged company. Applicant is permitted to file petition for sanction of the scheme.

Application is disposed of accordingly.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 10th day of October, 2017.